

(2013) 07 P&H CK 0725
In the Punjab And Haryana At Chandigarh
Case No : COCP no. 1311 of 2013 (O and M)

Ashok Kumar

APPELLANT

Vs

Rajinder Singh

RESPONDENT

Date of Decision : 16-07-2013

Acts Referred:

Citation : (2013) 07 P&H CK 0725

Hon'ble Judges : Mahesh Grover, J

Bench : Single Bench

Advocate : Indu Bala, for Mr. N.D. Achint, for the Appellant; Meenakshi Verma, Addl. A.G., Haryana, for the Respondent

Final Decision : Dismissed

Judgement

Mahesh Grover, J.—The petitioner alleges violation of the orders of this Court dated 22.7.2008. In the writ petition preferred by the petitioner, he had questioned the acquisition proceedings relating to his land, the details of which he had given in the writ petition. This Court had stayed the dispossession of the petitioner vide its order dated 22.7.2008. The said writ petition stands admitted before this Court.

2. In the instant contempt petition, the petitioner has alleged that the respondents have violated the orders of this Court by taking possession of his land.

3. In the reply filed to the instant petition, the respondents have stated that the land of the petitioner has not been touched, even though other lands which were subject matter of acquisition and regarding which no interim restraint order was there have been acquired and compensation paid to the respective owners.

4. This reply was filed on 3.7.2013. The petitioner has not filed any counter affidavit to controvert the averments made in the reply filed by the respondents. Having regard to the aforesaid facts and in view of the specific stand taken by the respondents that the land of the petitioner has not been touched and the

petitioner has not been dispossessed, I am of the considered opinion that the instant petition is without any merit and the same is hereby dismissed.